

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2685**

TO BE ANSWERED ON THE 10TH MAY, 2016/ VAISAKHA 20, 1938 (SAKA)

EXTENSION OF SIXTH SCHEDULE

2685. SHRI JITENDRA CHAUDHURY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received representations for extending the provisions of Sixth Schedule of the Constitution to the Hill areas/districts of Manipur dominated by the Scheduled Tribes and if so, the details thereof;

(b) whether extension of Sixth Schedule to the said areas had been recommended by previous State Governments in the past and if so, the reaction of the Government thereto;

(c) the constraints being faced by the Government in extending the said provisions to the Hill areas/districts of Manipur and the action plan of the Government to remove the bottlenecks and take immediate steps in this regard;

(d) whether the Government, in exercise of special powers conferred under Article 371C of the Constitution, would take unilateral measures in this regard keeping in view the need to protect the land, rights and identity of the tribal people; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a): Representations have been received from various organisations for extending the provisions of Sixth Schedule of the Constitution to the Hill areas of Manipur.

(b) to (e): In the year 2001, the Government of Manipur had conveyed its no objection to the extension of Sixth Schedule of the Constitution in the tribal areas, in the hill districts of Manipur with certain “local adjustments and amendments”. The Government of Manipur has been asked to send details of local adjustments and amendments from time to time. The Government of Manipur has not sent details of local adjustments/revised proposal in this regard so far.
